

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 11th day of May, 2000

Original Application No. 645 of 1993

District : Bulandshahr

COURT

Hon'ble Mr. SKI Naqvi, J.M.

Hon'ble Mr. MP Singh, A.M.

Har Pal Singh,
Son of Late Shri Talebar Singh,
R/o Vill & Post-Badshahpur Pachgain,
District-Bulandshahr.

(Sri Rakesh Verma, Advocate)

..... Applicant

versus

1. Union of India through Secretary, Ministry of Water Resources, New Delhi.
2. Director National Institute of Hydrology, Jal Vigyan Bhavan, Roorkee.

(Km. Sadhna Srivastava, Advocate)

..... Respondents

O R D E R (Overall)

By Hon'ble Mr. SKI Naqvi, J.M.

Arguments placed by Sri Rakesh Verma, counsel for the applicant and Km. Sadhna Srivastava, counsel for the respondents heared.

2. A preliminary objection on the ground of jurisdiction has been raised on behalf of counsel for the respondents with the mention that the case relates to National Institute of Hydrology, Jal Vigyan Bhawan, Roorkee. The applicant claims that he has worked with the as casual labour and has sought a direction to respondent no.2 for regularisation of his to take him in service. It has been raised

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of respondents that the department of National Institute of Hydrology, Jal Vigyan Bhawan, Roorkee has not been notified for being brought under the jurisdiction of the Central Administrative Tribunals. Learned counsel for the applicant could not repel this argument and had to conceded. For the above we dismiss the OA being beyond the jurisdiction of this Tribunal. There shall be no order as to costs.

Mr
Member (A)

Sehgal
Member (J)

Dube/